

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

**N O T I F I C A T I O N**

Dated- Guwahati, the 25<sup>th</sup> July, 2019

**No.** HC.VII-167 (Pt.-VI)/2014/3882/A : On recommendation of the Judicial Academy, Assam, Hon'ble the High Court has been pleased to ***nominate*** the following Judicial Officers in Grade II of the Assam Judicial Service to participate in a 1 (one) day "*Judicial Knowledge Enhancement Programme*", scheduled to be held on **10.08.2019 at the Conference Hall of the Judicial Academy, Assam at Amingaon-**

Sl. No.	Name	Designation and place of posting
1.	Shri Bablu Sutradhar	Chief Judicial Magistrate, Chirang, Kajalgaon
2.	Shri Ratnadip Bhattacharjee	Chief Judicial Magistrate, Dhubri
3.	Shri Subhrangsu Dhar	Chief Judicial Magistrate, Kamrup (M), Guwahati
4.	Smti Munmun B. Sarma	Chief Judicial Magistrate, Nagaon
5.	Shri Rafique Ahmed Tapadar	Chief Judicial Magistrate, Kamrup, Amingaon
6.	Smti Farhana Sultana	Chief Judicial Magistrate, Jorhat
7.	Shri Mridul Kumar Saikia	Chief Judicial Magistrate, Udalguri
8.	Shri Kumud Chandra Boro	Chief Judicial Magistrate, Nalbari
9.	Shri Yusuf Azaz	Chief Judicial Magistrate, Hailakandi
10.	Shri Debashish Saikia	Chief Judicial Magistrate, Sonitpur, Tezpur
11.	Smti. Ranjita Agarwalla	Chief Judicial Magistrate, Goalpara
12.	Smti. Audri Bhattacharyya	Chief Judicial Magistrate, Tinsukia
13.	Smti. Tripti Ari	Chief Judicial Magistrate, Barpeta
14.	Shri Abhijeet Kumar Baruah	Chief Judicial Magistrate, Dibrugarh
15.	Shri Abdul Mazid Md. Mahiuddin	Chief Judicial Magistrate, Baksa, Mushalpur
16.	Shri Rupak Rajak	Chief Judicial Magistrate, Dhemaji
17.	Shri Vijay Kumar Singh	Chief Judicial Magistrate, Darrang, Mangaldoi
18.	Shri Narayan Kuri	Chief Judicial Magistrate, Lakhimpur, North Lakhimpur
19.	Shri Nilkamal Das	Chief Judicial Magistrate, Morigaon
20.	Smti Mamta Bhadani	Chief Judicial Magistrate, Karbi Anglong, Diphu
21.	Shri Bankim Sarma	Chief Judicial Magistrate, Dima Hasao, Haflong
22.	Smti Bipaakkhi Borthakur	Chief Judicial Magistrate, Sivasagar
23.	Md. Mishbahul Hassan Ansari	Chief Judicial Magistrate, Cachar, Silchar

24.	Shri Imdad Ahmed	Chief Judicial Magistrate, Karimganj
25.	Shri Kiran Lal Baishnab	Chief Judicial Magistrate, Golaghat
26.	Smti Shivani Handique	Chief Judicial Magistrate, Kokrajhar
27.	Smti Sujata Dutta	Chief Judicial Magistrate, Bongaigaon
28.	Shri Akhtabul Ala	Addl. Chief Judicial Magistrate, Kamrup (M), Guwahati
29.	Shri Abdus Sattar	Addl. Chief Judicial Magistrate, Jorhat
30.	Smti Panchali Shyam	Addl. Chief Judicial Magistrate, Golaghat
31.	Smti Moitri Dekadolo	Addl. Chief Judicial Magistrate, Dibrugarh
32.	Smti Leena Doley	Addl. Chief Judicial Magistrate, Bongaigaon
33.	Shri Ajoy Kumar Basumatary	Addl. Chief Judicial Magistrate, Kokrajhar
34.	Shri Motilal Das	Addl. Chief Judicial Magistrate, Barpeta
35.	Shri Nikunja Boro	Addl. Chief Judicial Magistrate, Dhubri
36.	Dr. Chetana Khanikar	Addl. Chief Judicial Magistrate, Tinsukia
37.	Shri Dewan Mubasshir Hussain	Addl. Chief Judicial Magistrate, Nalbari
38.	Smti Syeda Farida Afzal Zinnat	Addl. Chief Judicial Magistrate, Sivasagar
39.	Smti Achma Rahman	Addl. Chief Judicial Magistrate, Sonitpur, Tezpur
40.	Smti Nilakshi Lahkar	Addl. Chief Judicial Magistrate, Udalguri
41.	Smti Monalissa Das	Addl. Chief Judicial Magistrate, Nagaon
42.	Shri Rahul Medhi	Addl. Chief Judicial Magistrate, Dhemaji
43.	Smti Sonamoni Chanda	Addl. Chief Judicial Magistrate, Goalpara
44.	Smti Subhadra Acharyya	Addl. Chief Judicial Magistrate, Morigaon
45.	Shri Mrinal Newpane	Addl. Chief Judicial Magistrate, Cachar, Silchar
46.	Shri Forhan Uddin Choudhury	Addl. Chief Judicial Magistrate, Lakhimpur, North Lakhimpur
47.	Dr. Nupur Chandra Bhuyan	Addl. Chief Judicial Magistrate, Karimganj
48.	Smti Monoshreeporna Khound	Addl. Chief Judicial Magistrate, Kamrup, Amingaon
49.	Smti Pompy Chakravarty	Addl. Chief Judicial Magistrate, Darrang, Mangalodi
50.	Shri Hemanta Kumar Das	Addl. Chief Judicial Magistrate, Baksa
51.	Shri Dimbeswar Teye	Addl. Chief Judicial Magistrate, Karbi Anglong, Diphu
52.	Shri Lakhinandan Pegu	Addl. Chief Judicial Magistrate, Hailakandi

The Officers are to report at the venue **at 9:15 a.m. positively on 10.08.2019.**

By order,  
Sd/- Dhruvad Kashyap Das  
Registrar (Judicial)  
Gauhati High Court, Guwahati

Memo No. HC.VII-167 (Pt.-VI)/2014/ **3883 - 3894/A** dated 25.07.2019

Copy forwarded for information and necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the period, (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

3. The Director, Judicial Academy, Assam.
4. The Registrar (Vigilance / Admn.), Gauhati High Court, Guwahati.
5. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The District & Sessions Judge,

Kamrup (M), Guwahati / Kamrup, Amingaon / Barpeta / Nalbari / Darrang, Mangaldoi / Sonitpur, Tezpur / Lakhimpur, North Lakhimpur / Dhemaji / Dibrugarh / Tinsukia / Sivasagar / Jorhat / Golaghat / Nagaon / Morigaon / Cachar, Silchar / Karimganj / Hailakandi / Dhubri / Goalpara / Kokrajhar / Bongaigaon / Udalguri / Chirang, Kajalgaon / Baksa, Mushalpur / Karbi Anglong, Diphu / Dima Hasao, Haflong.

***He / she is requested to take necessary steps for circulation of the Notification amongst the nominated participant(s) of his / her respective District.***

7. The nominated officer concerned.

***Accommodation will be provided to the participants by the Judicial Academy, Assam, on request only. The Officer desirous of availing the facility is to intimate the same vide e-mail to the Director, Judicial Academy, Assam at [suggestion.jaa@gmail.com](mailto:suggestion.jaa@gmail.com) on or before 31.07.2019. Arrangement of accommodation etc. for accompanying PSO / Driver / Staff etc., if any, is to be made by the concerned officer himself / herself.***

8. The Joint Registrar (Vig. / Judl. / PM & P), Gauhati High Court, Guwahati.
9. The Research Officer, Judicial Academy, Assam.
10. The Deputy Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.
11. The Systems Analyst, Gauhati High Court, Guwahati. *He is requested to upload the Notification in the official web site of the Gauhati High Court immediately.*
12. CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

*25.7.19*  
**Registrar (Judicial)**  
*25.07.19*



**JUDICIAL KNOWLEDGE ENHANCEMENT PROGRAMME**

**A G E N D A**

**10.08.2019**

**VENUE : CONFERENCE HALL OF JUDICIAL ACADEMY, ASSAM**

**PARTICIPANTS : GRADE-II JUDICIAL OFFICERS OF ASSAM JUDICIAL SERVICE (CJM & ADDL. CJM).**

	09.30 A.M. to 09.55 A.M.	<b>Breakfast &amp; Registration</b>	
	09.55 A.M. to 10.05 A.M.	<b>Welcome &amp; Felicitation</b>	
	<b>TIME</b>	<b>TOPIC</b>	<b>RESOURCE PERSON</b>
<b>SESSION - I</b>	10.05 A.M. to 11.30 A.M.	<b>Disciplinary Proceedings</b> <ul style="list-style-type: none"> <li>• Article 309 (Proviso) to the Constitution - Power to frame Rules (i) Recruitment (ii) Conditions of service</li> <li>• Assam Services (Discipline &amp; Appeal) Rules, 1964 enacted under Article 309 of the Constitution [Para Materia - Central Civil Services (Conduct) Rules]</li> <li>• Relevant definitions under Assam Services (Discipline &amp; Appeal) Rules, 1964</li> <li>• Assam Judicial Service Rules - Rule 24, Appendix-A. <ul style="list-style-type: none"> <li>• <i>Disciplinary Authority - Role &amp; Responsibility</i></li> <li>• <i>Procedure - Departmental Proceedings - Rule 9</i></li> <li>• <i>Power of Suspension, subsistence allowance</i></li> <li>• <i>Article of Charge - Duty of Disciplinary / Appointing Authority</i></li> <li>• <i>Duty of Enquiry Officer and Presenting Officer during the enquiry.</i></li> <li>• <i>Defence Assistant (i) who would appoint (ii) Role of Defence Assistant</i></li> <li>• <i>Penalty (Rule -7) - (i) Major (ii) Minor</i></li> </ul> </li> </ul>	<b>Hon'ble Mr. Justice Mir Alfaz Ali Judge Gauhati High Court</b>
	<b>TEA (11.30 A.M. to 12.00 A.M.)</b>		
	12.00 P.M. to 01.00 P.M.	<b>Disciplinary Proceedings (Contd.)</b>  Followed by Interaction	<b>Hon'ble Mr. Justice Mir Alfaz Ali Judge Gauhati High Court</b>
<b>LUNCH (01.00 P.M. to 02.00 P.M.)</b>			
<b>SESSION - II</b>	02.00 P.M. to 04.00 P.M.	<b>Negotiable Instruments Act</b> <ul style="list-style-type: none"> <li>• Cause of Action, Cognizance of offences and jurisdiction</li> <li>• Procedure of trial- Summary procedure</li> <li>• Premature filing of complaints.</li> <li>• Condonation of delay in filing complaints</li> <li>• Drawing of Presumption under Section 139 NI Act and its rebuttal</li> <li>• Offences by Companies, firms, Liability of officials, punishment and other aspects</li> <li>• Amendments to NI Act - Section 143 and Section 148A</li> <li>• Sentencing</li> </ul>	<b>Hon'ble Mr. Justice Manish Choudhury Judge Gauhati High Court</b>  (Subje <sup>t</sup> to availability)
	04.00 P.M. to 04.30 P.M.	<b>Interactive Session</b>	
<b>Vote of Thanks</b>			
<b>FOLLOWED BY DISTRIBUTION OF CERTIFICATES</b>			